

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) to (c). The performance of the overseas branches of Public Sector Banks is continually reviewed by the Reserve Bank of India (RBI). RBI has taken a number of steps to improve the working of the foreign branches of Indian banks and strengthening the operational and control systems within the banks. These include the following :—

(a) Introduction of a comprehensive revised reporting system of quarterly returns (PALOO Statements) in respect of foreign branches to get a detailed feed back on various aspects of their operations on an on going basis.

(b) In addition to the inspections of the foreign branches which the RBI is conducting at periodical intervals, more frequent inspections of the controlling offices in India at the Head Offices of these banks have also been commenced by RBI.

(c) Banks have been advised to reinforce the machinery in their international divisions for appraisal of credit proposals and scrutiny of returns as well as for taking up necessary follow up action.

(d) Banks have been advised of the need to take up independent study of proposals before taking up participation in syndicated loans.

(e) Banks are required to submit to RBI detailed statements every quarter in respect of problem credits with outstanding of Rs. five crores and above.

(f) Bank have been advised to adopt the PALOO Statements as supplementary to their existing Management Information System (MIS) and submit comprehensive review to the Board of Directors.

Since loans are granted by banks on the basis of their commercial judgement, the Government/RBI do not consider it necessary to have any direct control on the sanctioning of loans by the banks.

[English]

**Over-Subscription of Shares in Public Limited Companies**

2934. DR. B.L. SHAILESH : Will the Minister of FINANCE be pleased to state :

(a) whether public limited companies are making money by employing a part of the over-subscribed amount in recent shares offers, at the expense of the investors;

(b) whether the issuing companies generally employ these funds in the call section of the inter-corporate market at higher rates of interest;

(c) if so, the steps Government propose to take to check such cashing in on over-subscription and closely regulate the refund of oversubscribed amounts; and

(d) the circumstances under which some companies are allowed to retain 25 per cent of the amount of the issue out of over-subscription and the names of Companies during the year 1985-86 (till date) which were granted consent in this behalf ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) to (c). Companies making public offer of capital are required to keep the application money in a separate bank account maintained with a scheduled bank under the provisions of Section 73 of the Companies Act, 1956. However, if the refund orders are not issued to the applicants within 10 weeks from the date of closure of the subscription lists, the companies are required to pay interest for the delayed period beyond 10 weeks at the rate of 15 per cent per annum as per guidelines issued by the Government in this regard.

(d) Companies are allowed to retain over-subscribed equity capital to the extent of 25% of the amount for which they seek the consent of the Government in terms of Press Release dated the 18th March, 1985. A statement showing the names of companies which have been allowed to retain

over-subscribed equity upto 25 per cent of the amount consented by the Government during the period April 1985 to February 1986 is given in statement given below.

**Statement**

Sl. No.	Name of the Company
1.	XLO-United Clutch Products Ltd.
2.	Gujarat Filaments Limited.
3.	Sewa Papers Ltd.
4.	Gujarat Metal form Ltd.
5.	M.P. Carbide and Chemicals Ltd.
6.	Gujarat Binil Chemicals Ltd.
7.	Bliss Chemicals and Pharmaceuticals India Ltd.
8.	Boppana Oils Ltd.
9.	Modern Insulators Ltd.
10.	Oswali Chemicals Ltd.
11.	SNS Dignostics Ltd.
12.	Nippan Denro Ispat Ltd.
13.	Indo-Gulf Explosives Ltd.
14.	C.J. Gelatine Products Ltd.
15.	Apollo Hospitals Enterprise Ltd.
16.	Rolloy Metals Ltd.
17.	Bharat Pipes and Fittings Ltd.
18.	Polar Industries Ltd.
19.	ISPL Industries Ltd.
20.	Alternative Energy Industries Ltd.
21.	Sudershan Plywood Industries Ltd.
22.	Rathi Alloys and Steel Ltd.
23.	Bundy Tubing of India Ltd.
24.	N.G. Export Industries Ltd.
25.	Surya Industries Ltd.

S. No.	Name of the Company
26.	Nagarjuna Finance Ltd.
27.	Usha Martin Industries Ltd.
28.	Laxmichand Bhagaji Ltd.
29.	Stanford Engg. Ltd.
30.	Haryana Petrochemicals Ltd.
31.	Khandelwal Herrmann Electronics Ltd.
32.	Haryana Malleable and Alloys Casting Ltd.
33.	Padmatex Engg. Ltd.
34.	Premier Extractions Ltd.
35.	Sree Meenakshi Mills Ltd.
36.	Premier Vinyl Flooring Ltd.
37.	United Leasing Ltd.
38.	Cifco Finance Ltd.
39.	Mac Charles (India) Ltd.
40.	Ran-ganga Fertilizers Ltd.
41.	Priyadarshini Thread Ltd.
42.	Magna Foundrinier Ltd.
43.	Parasrampuria Synthetics Ltd.
44.	Gem Refineries Ltd.
45.	Noduron Founders Maharashtra Ltd.
46.	Karnataka Ball Bearings Corpn. Ltd.
47.	Tri-Star Soya Products Ltd.
48.	Gujarat Ambuja Cements Ltd.
49.	Samrat Bicycles Ltd.
50.	B.D. Steel Castings Ltd.
51.	Conwel Cans (India) Ltd.
52.	Ranbaxy Laboratories Ltd.
53.	Food Specialities Ltd.
54.	Deepak Spinners Ltd.

S. No.	Name of the Company
55.	Ferro-Concrete Co. (India) Ltd.
56.	Alamgir Industries Gases Ltd.
57.	British India Steels Ltd.
58.	Western India Industries Ltd.
59.	Capsugel India Ltd.
60.	Blue Blands and Texturising Mfg. Co. Ltd.
61.	MIC Auto Ancillaries Ltd.
62.	Vybra Automet Ltd.
63.	Nirup Chemicals Ltd.
64.	Utility Engineers (India) Ltd.
65.	Anagram Finance Ltd.
66.	Bombay Extractions Ltd.
67.	Kunal Engg. Co. Ltd.
68.	Tunghbhadra Pulp and Paper Board Mills Ltd.
69.	Hero Fibres Ltd.
70.	Gwalior Strips Ltd.
71.	Utility Building and Leasing (I) Ltd.
72.	Orissa Synthetics Ltd.
73.	Priyadarshini Cement Ltd.
74.	Rio Auto Industries Ltd.
75.	Murrugappa Electronics Ltd.
76.	Ashok Protins Ltd.
77.	Hoysala Blow Moulders India Ltd.
78.	Chetak Construction Ltd.
79.	Atash Leasing and Industries Ltd.
80.	Gloria Leasing Ltd.
81.	Ansal Housing Finance and Leasing Co. Ltd.
82.	Haryana Breweries Ltd.
83.	Lohia Machines Ltd.

S. No.	Name of the Company
84.	Hindustan Electro-Graphites Ltd.
85.	O/E/N Connectors Ltd.
86.	T.T.K. Pharma Ltd.
87.	Standard Medical Leasing Ltd.
88.	Bimetallic Steel and Alloys Ltd.
89.	Raasi Leasing Ltd.
90.	Mazda Leasing Ltd.
91.	Batliboi and Co.
92.	Kirloskar Leasing and Finance Ltd.
93.	Noble Explochem Ltd.
94.	Organic Chemicals Ltd.
95.	Quality Steel Tubes Ltd.
96.	India Polifibres Ltd.
97.	Premier Vegetable Products Ltd.
98.	Surya Agroils Ltd.
99.	Swadeshi Cement Ltd.
100.	Golden Proteins Ltd.
101.	SRF Nippendenso Ltd.
102.	Maheshwari Proteins Ltd.

#### Incentives to Garment Units in Delhi

2935. SHRI CHIRANJI LAL SHARAMA : Will the Minister of TEXTILES be pleased to state :

(a) whether there is any proposal to give aids and incentives to garment units in Delhi for increasing export of ready-made garments; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (b). The export incentives are not provided State-wise. A statement of export incentives for export of garment offered is given below.